

PART-I

DEPARTMENT OF LEGAL AND LEGISLATIVE AFFAIRS, PUNJAB
Notification
The 28th April, 2011

No. 23-Leg./2011.-The following Act of the Legislature of the State of Punjab received the assent of the Governor of Punjab on the 20th April, 2011 and is hereby published for general information:-

THE PEPSU TENANCY AND AGRICULTURAL LANDS
(SECOND AMENDMENT) ACT, 2011

(Punjab Act No. 19 of 2011)

AN

ACT

further to amend the Pepsu Tenancy and Agricultural Lands Act, 1955.

Be it enacted by the Legislature of the State of Punjab in the Sixty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Pepsu Tenancy and Agricultural Lands (Second Amendment) Act, 2011.

Short title and commencement.

(2) It shall come into force at once.

2. In the Pepsu Tenancy and Agricultural Lands Act, 1955, (hereinafter Referred to as the principal Act), in section 7, in sub-section (I), in clause (f), at the end, for the sign “.”, the sign and word “; and” shall be substituted, and thereafter, the following clause shall be added, namely:-

Amendment in section 7 of Punjab Act 13 of 1955.

“(g) that the tenancy is for a fixed term, supported by a registered agreement Entered into by the landowner and the tenant, and such term has expired.”

3. In the principal Act, after section 15, the following section shall be inserted,

Insertion of section 15-A in Punjab Act 13 of 1955.

namely:-

“15-A. The provisions of section 15 shall not be applicable, where the

Provisions of section 15 not to apply to tenancy for a fixed term.

tenancy is for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired.”

4. In the Principal Act, in section 18, for sub section (1), the following sub section shall be substituted, namely:-

Amendment in
section 18 of
Punjab Act 13 of
1955

"(1) If a tenant dies during the term of his tenancy, the tenancy shall, subject to the provisions of sub section (2), devolve on his lineal descendants, in the line descent, if any, or on the widow, if she has not re-married"

5. In the principal Act, in section 20, in clause (b), in the provision, at the end, for the sign "." the sign "." shall be substituted, and thereafter, the following provision shall be added, namely :-

Amendment in
section 20 of
Punjab Act 13
of 1953

"Provided further that his definition shall not apply to the tenancy for a fixed term, supported by a registered agreement entered into by the landowner and the tenant, and such term has expired, as provided in clause(g) of sub section (1) of section 7."

6. In the Principal Act, in section 30, the word "male" wherever occurring, shall be omitted

Amendment in
section 30 of
Punjab Act 13 of
1955

GOBINDER SINGH,
Secretary to Government of Punjab.
Department of Legal and Legislative Affairs.